

MINUTES OF NORMS COMMITTEE (NC-7) OF  
'PLASTIC & RUBBER PRODUCTS'  
MEETING NO. 16/AM15  
**HELD ON 16.07.2014**  
UNDER CHAIRMANSHIP OF  
**DR. L.B. SINGHAL, ADDITIONAL DGFT**

Meeting No. 16/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 16.07.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri R.C. Meena, Dy. DGFT

2. The Committee confirmed Minutes of NC Meeting No. 15/AM15 held on 09.07.2014.
3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

**ONLINE CASES**

|                                                                                                                                                                                                                                       |                                               |                                            |                          |
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| Case No.:29/21/87-ALC1/2012                                                                                                                                                                                                           | Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| HQ File<br>:01/87/050/00171/AM13/                                                                                                                                                                                                     | RLA File<br>:09/24/040/00622/AM12/            | Lic.No/Date:0910052053<br>04.04.2012       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                               |                                            |                          |

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| Case No.:3/35/87-ALC1/2012                                                                                                                  | Party Name:CATERPILLAR SIGNS PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| HQ File<br>:01/87/050/00291/AM13/                                                                                                           | RLA File<br>:08/24/040/00118/AM13/   | Lic.No/Date:0810113111<br>05.07.2012       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                      |                                            |                          |

राम चरण मणिशंकर C. MEENA  
उप महानिदेशक (विदेश व्यापार)  
Dy. Directorate General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली-11  
Udyog Bhawan, New Delhi-11

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| 3 | Case No.:5/33/87-ALC1/2012                                                                                                                                                                                                            | Party Name:MRC ICLEAN<br>SYSTEMS PRIVATE<br>LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status: Deferred         |
|   | HQ File<br>:01/87/050/00275/AM13/                                                                                                                                                                                                     | RLA File<br>:09/24/040/00305/AM13/                  | Lic.No/Date:0910053849<br>18.09.2012           | Defer<br>Date:30.07.2014 |
|   | <b>Decision:</b> A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                                     |                                                |                          |

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| 4 | Case No.:13/37/87-ALC1/2012                                                                                                                                                                                                           | Party Name:MRC ICLEAN<br>SYSTEMS PRIVATE<br>LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status: Deferred         |
|   | HQ File<br>:01/87/050/00311/AM13/                                                                                                                                                                                                     | RLA File<br>:09/24/040/00323/AM13/                  | Lic.No/Date:0910054015<br>10.10.2012           | Defer<br>Date:30.07.2014 |
|   | <b>Decision:</b> A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                                     |                                                |                          |

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| Case No.:1/34/87-ALC1/2012                                                                                                                  | Party Name:CATERPILLAR SIGNS PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| 5 HQ File<br>:01/87/050/00279/AM13/                                                                                                         | RLA File<br>:08/24/040/00277/AM13/   | Lic.No/Date:0810116195<br>07.11.2012       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                      |                                            |                          |

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| Case No.:3/17/87-ALC1/2013                                                                                                                                                                                                                           | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| 6 HQ File<br>:01/87/050/00110/AM14/                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00028/AM14/    | Lic.No/Date:0210190491<br>10.06.2013       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC. |                                       |                                            |                          |

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| Case No.:4/17/87-ALC1/2013                                                                                                                                                                                                                           | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| 7 HQ File<br>:01/87/050/00111/AM14/                                                                                                                                                                                                                  | RLA File<br>:02/24/040/00029/AM14/    | Lic.No/Date:0210190498<br>10.06.2013       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC. |                                       |                                            |                          |

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| Case No.:5/22/87-ALC1/2013                                                                                                                  | Party Name:CATERPILLAR SIGNS PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| 8 HQ File<br>:01/87/050/00170/AM14/                                                                                                         | RLA File<br>:08/24/040/00219/AM14/   | Lic.No/Date:0810124010<br>22.08.2013       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                      |                                            |                          |

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| Case No.:24/37/87-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
| 9 HQ File<br>:01/87/050/00359/AM14/                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:31/83/040/00093/AM14/              | Lic.No/Date:3110060151<br>30.08.2013       | Defer<br>Date:13.08.2014 |
| <b>Decision:</b> A D/L No. 46011/111/2013-PC.II dated 12.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.06.2014 giving 15 days time for submission of information. In response to that the firm vide e-mail dated 10.07.2014 has requested to grant them time upto first week of August 2014. The Committee considered the request of firm and decided to grant them time up 13.08.2014. |                                                 |                                            |                          |

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| 10                                                                                                                                                                                                                                                     | Case No.:11/33/87-ALC1/2013       | Party Name:GRP LTD.                | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00289/AM14/ | RLA File<br>:03/94/040/00506/AM14/ | Lic.No/Date:0310751127<br>25.09.2013       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 24.06.2014. Comments awaited from DIPP. |                                   |                                    |                                            |                          |

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| 11                                                                                                                                                                                                                             | Case No.:6/41/87-ALC1/2013        | Party Name:GRP LTD.                | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                | HQ File<br>:01/87/050/00369/AM14/ | RLA File<br>:03/94/040/00587/AM14/ | Lic.No/Date:0310754561<br>21.10.2013       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 26.05.2014. Comments awaited from DIPP. |                                   |                                    |                                            |                          |

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| 12                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Case No.:16/37/87-ALC1/2013       | Party Name:STERLING<br>AUXILIARIES PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/87/050/00351/AM14/ | RLA File<br>:03/95/040/00032/AM14/         | Lic.No/Date:0310754961<br>23.10.2013       | Defer<br>Date:13.08.2014 |
| <b>Decision:</b> A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <b>Final Reminder</b> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. |                                   |                                            |                                            |                          |

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| 13                                                                                                                                                                                                                                                     | Case No.:20/46/87-ALC1/2013       | Party Name:ACG<br>PHARMAPACK PVT LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00414/AM14/ | RLA File<br>:03/94/040/00629/AM14/   | Lic.No/Date:0310757922<br>14.11.2013       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/105/2009-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                   |                                      |                                            |                          |

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| Case No.:1/36/87-ALC1/2013        | Party Name:KOHINOOR INDIA<br>PVT.LTD | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Rejected |
| HQ File<br>:01/87/050/00333/AM14/ | RLA File<br>:30/24/040/00026/AM14/   | Lic.No/Date:3010098428<br>21.11.2013           |                     |

14 **Decision:** A D/L No. 7(17)/2014-TSW dated 31.01.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 11.03.2014 and 30.05.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to ~~reject~~ the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.




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| 15                                                                                                                                                                                                                                                   | Case No.:33/46/87-ALC1/2013       | Party Name:UTSAV<br>POLYMER PRODUCTS PVT.<br>LTD. | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/87/050/00427/AM14/ | RLA File<br>:03/95/040/00652/AM14/                | Lic.No/Date:0310758773<br>22.11.2013           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/9/2014-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                   |                                                   |                                                |                          |

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| 16                                                                                                                                                                                                                                                   | Case No.:2/42/87-ALC1/2013        | Party Name:J.D. JONES & CO.<br>PVT. LTD. | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/87/050/00388/AM14/ | RLA File<br>:02/24/040/00135/AM14/       | Lic.No/Date:0210196733<br>25.11.2013           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.06.2014. Comments awaited from D/o C&PC. |                                   |                                          |                                                |                          |

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| 17                                                                                                                                                                                                                                                                     | Case No.:25/46/87-ALC1/2013       | Party Name:INTERNATIONAL<br>CONVEYORS LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00419/AM14/ | RLA File<br>:03/94/040/00720/AM14/            | Lic.No/Date:0310761263<br>10.12.2013           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                               |                                                |                          |

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| 18                                                                                                                                                                                                                                                                     | Case No.:27/46/87-ALC1/2013       | Party Name:INTERNATIONAL<br>CONVEYORS LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00421/AM14/ | RLA File<br>:03/94/040/00730/AM14/            | Lic.No/Date:0310761253<br>10.12.2013           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                               |                                                |                          |

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| 19                                                                                                                                                                                                                                                                     | Case No.:28/46/87-ALC1/2013    | Party Name:INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status: <b>Deferred</b>  |
|                                                                                                                                                                                                                                                                        | HQ File :01/87/050/00422/AM14/ | RLA File :03/94/040/00738/AM14/            | Lic.No/Date:0310761260<br>10.12.2013       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 and 10.06.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. |                                |                                            |                                            |                          |




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| Case No.:1/38/87-<br>ALC1/2013    | Party Name:SRF LIMITED             | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status: <b>Approved</b> |
| HQ File<br>:01/87/050/00362/AM14/ | RLA File<br>:04/24/040/00092/AM10/ | Lic.No/Date:0410152902<br>13.12.2013           |                         |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2008-PC-II dated 01.01.2013, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                          | QTY  | IMPORT ITEM                 | QTY        |
|----------------------------------------------------------------------|------|-----------------------------|------------|
| Nylon-66 Unfilled Grades<br>(RXXICMB Natural)                        | 1 kg | Polyamide-66/Nylon 66 Chips | 0.96350 kg |
| <b>RLA may take consequential action as per Policy / Procedures.</b> |      |                             |            |

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| Case No.:4/47/87-<br>ALC1/2013    | Party Name:SRF LIMITED             | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status: Approved |
| HQ File<br>:01/87/050/00445/AM14/ | RLA File<br>:04/24/040/00188/AM14/ | Lic.No/Date:0410153495<br>24.12.2013           |                  |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                      | QTY  | IMPORT ITEM                      | QTY       |
|----------------------------------------------------------------------------------|------|----------------------------------|-----------|
| 30% Glass Fibre Filled<br>Nylon-6 Compounded<br>Chips (Tufnyl SGF 30<br>Natural) | 1 kg | 1. Nylon-6 / Polyamide-6 Chips   | 0.7082 kg |
|                                                                                  |      | 2. Glass Fibre / Chopped Strands | 0.3075 kg |

**RLA may take consequential action as per Policy / Procedures.**

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| 22                                                                                                                                                                                                                                    | Case No.:45/46/87-ALC1/2013       | Party Name:PYE TOOLS<br>PVT.LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                       | HQ File<br>:01/87/050/00439/AM14/ | RLA File<br>:30/24/040/00044/AM14/  | Lic.No/Date:3010099609<br>03.01.2014           | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 46011/57/2011-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 27.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                     |                                                |                          |

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| 23                                                                                                                                          | Case No.:3/46/87-ALC1/2013        | Party Name:CATERPILLAR<br>SIGNS PVT LTD | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                             | HQ File<br>:01/87/050/00397/AM14/ | RLA File<br>:08/24/040/00431/AM14/      | Lic.No/Date:0810127967<br>13.01.2014           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                   |                                         |                                                |                          |

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| 24                                                                                                                                                                                                                                     | Case No.:8/1/87-ALC1/2014         | Party Name:LANXESS INDIA<br>PVT.LTD. | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00527/AM14/ | RLA File<br>:03/95/040/00848/AM14/   | Lic.No/Date:0310769514<br>06.02.2014           | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                      |                                                |                          |

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| 25                                                                                                                                                                                                                                     | Case No.:6/1/87-ALC1/2014         | Party Name:LANXESS INDIA<br>PVT.LTD. | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00525/AM14/ | RLA File<br>:03/95/040/00839/AM14/   | Lic.No/Date:0310769657<br>07.02.2014           | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                      |                                                |                          |

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| Case No.:4/8/87-ALC1/2014         | Party Name:KALPENA INDUSTRIES LIMITED, | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Approved |
| HQ File<br>:01/87/050/00080/AM15/ | RLA File<br>:03/94/040/01006/AM14/     | Lic.No/Date:0310770450<br>14.02.2014       |                     |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2010-PC-II dated 11.07.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                         | QTY  | IMPORT ITEM            | QTY      |
|-------------------------------------|------|------------------------|----------|
| Polyethylene Compound Grade BS 0366 | 1 Kg | 1. HDPE Granules       | 0.850 kg |
|                                     |      | 2. Ethyl Vinyl Acetate | 0.150 kg |
|                                     |      | 3. Carbon Black        | 0.025 kg |

**RLA may take consequential action as per Policy / Procedures.**

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| 27                                                                                                                                                                                                                                    | Case No.:4/1/87-ALC1/2014         | Party Name:POLOLIGHT INDUSTRIES LTD. | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                       | HQ File<br>:01/87/050/00523/AM14/ | RLA File<br>:03/95/040/00547/AM14/   | Lic.No/Date:0310771135<br>20.02.2014       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.06.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                      |                                            |                          |

|                                                                                                                                                                                                                                                       |                                   |                                    |                                            |                          |
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| 28                                                                                                                                                                                                                                                    | Case No.:21/2/87-ALC1/2014        | Party Name:VISION PRODUCTS (P) LTD | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                       | HQ File<br>:01/87/050/00553/AM14/ | RLA File<br>:34/24/040/00293/AM14/ | Lic.No/Date:3410039440<br>06.03.2014       | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A D/L No. 46011/88/2008-PC.II dated 11.06.2014 was issued by D/o C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.07.2014. Comments awaited from D/o C&PC. |                                   |                                    |                                            |                          |

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|----------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------|--------------------------------------------|--------------------------|
| 29                                                                                                                   | Case No.:3/8/87-ALC1/2014         | Party Name:KALPENA INDUSTRIES LIMITED, | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                      | HQ File<br>:01/87/050/00079/AM15/ | RLA File<br>:03/94/040/00809/AM14/     | Lic.No/Date:0310775533<br>24.03.2014       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC. |                                   |                                        |                                            |                          |

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| 30                                                                                                           | Case No.:6/7/87-ALC1/2014         | Party Name:MIL INDUSTRIES LTD      | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                              | HQ File<br>:01/87/050/00025/AM15/ | RLA File<br>:04/24/040/00292/AM14/ | Lic.No/Date:0410156539<br>25.03.2014       | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A copy of application has been forwarded to DIPP on 16.06.2014. Comments awaited from DIPP. |                                   |                                    |                                            |                          |



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| Case No.:2/6/87-ALC1/2014         | Party Name:AAKASH<br>PLASTOPACK PVT.LTD., | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Approved |
| HQ File<br>:01/87/050/00019/AM15/ | RLA File<br>:52/24/040/00001/AM15/        | Lic.No/Date:5210040939<br>16.04.2014           |                     |

**Decision:** On the basis of earlier decision taken in the Norms Committee Meeting No. 45/87-ALC1/2012 dated 06.02.2012 in Case No. 1/45/87-ALC1/2012, following adhoc norms are approved:

| EXPORT ITEM                                                                                             | QTY  | IMPORT ITEM            | QTY       |
|---------------------------------------------------------------------------------------------------------|------|------------------------|-----------|
| PVC Food Grade Flexible Film<br>(Antistatic/Transparent, Coloured/Not<br>Coloured, Printed/Not Printed) | 1 kg | 1. PVC Resin           | 0.9554 kg |
|                                                                                                         |      | 2. Tin Stabilizer      | 0.0347 kg |
|                                                                                                         |      | 3. PVC Processing Aid  | 0.0151 kg |
|                                                                                                         |      | 4. PVC Impact Modifier | 0.0917 kg |
|                                                                                                         |      | 5. Di-Octyl Phthalate  | 0.0531 kg |
| RLA may take consequential action as per Policy / Procedures.                                           |      |                        |           |

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| 32                                                                                                                      | Case No.:1/6/87-ALC1/2014         | Party Name:NEWAGE<br>LAMINATORS PVT.LTD., | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                         | HQ File<br>:01/87/050/00018/AM15/ | RLA File<br>:05/24/040/00489/AM14/        | Lic.No/Date:0510384978<br>25.04.2014           | Defer<br>Date:06.08.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 24.06.2014.<br>Comments awaited from D/o C&PC. |                                   |                                           |                                                |                          |

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| 33                                                                                                                      | Case No.:2/13/87-ALC1/2014        | Party Name:OSTERN<br>PRIVATE LTD.  | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Deferred      |
|                                                                                                                         | HQ File<br>:01/87/050/00108/AM15/ | RLA File<br>:02/24/040/00151/AM14/ | Lic.No/Date:0210203103<br>08.05.2014           | Defer<br>Date:30.07.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 24.06.2014.<br>Comments awaited from D/o C&PC. |                                   |                                    |                                                |                          |

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| Case No.:3/9/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:PYE TOOLS<br>PVT.LIMITED | Meet No/Date:16/87-<br>ALC1/2014<br>16.07.2014 | Status:<br>Withdrawn |
| HQ File<br>:01/87/050/00084/AM15/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:30/24/040/00009/AM15/  | Lic.No/Date:3010102476<br>16.05.2014           |                      |
| <p>34 <b>Decision:</b> RLA, Bangalore vide letter No. Adv-10/AM15/LDH dated 18.06.2014 has informed that the subject advance authorization had been cancelled due to wrong Port of Registration entered by the applicant party on the computer system and a fresh advance authorization No. 3010102613 dated 22.05.2014 was issued to party.</p> <p>In view of RLA's letter, the Committee decided to <b>withdraw</b> the case.</p> |                                     |                                                |                      |

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| Case No.:3/10/87-ALC1/2014        | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Approved |
| HQ File<br>:01/87/050/00091/AM15/ | RLA File<br>:31/83/040/00038/AM15/ | Lic.No/Date:3110064110<br>23.05.2014       |                     |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 11.07.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                       | QTY  | IMPORT ITEM                    | QTY       |
|-----------------------------------------------------------------------------------|------|--------------------------------|-----------|
| 30% Glass Fibre Reinforced Nylon-6 Compound (Akulon K-224 HG6 IV Grey / H6 Green) | 1 kg | 1. Nylon-6 Chips/Granules      | 0.6744 kg |
|                                                                                   |      | 2. Glass Fibre                 | 0.3090 kg |
|                                                                                   |      | 3. Relevant Colour Masterbatch | 0.0206 kg |
|                                                                                   |      | 4. Calcium Stearate            | 0.0260 kg |
| RLA may take consequential action as per Policy / Procedures.                     |      |                                |           |






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|-----------------------------------|------------------------------------|--------------------------------------------|---------------------|
| Case No.:3/13/87-ALC1/2014        | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Approved |
| HQ File<br>:01/87/050/00109/AM15/ | RLA File<br>:31/83/040/00034/AM15/ | Lic.No/Date:3110064112<br>23.05.2014       |                     |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 11.07.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                            | QTY  | IMPORT ITEM                 | QTY       |
|----------------------------------------------------------------------------------------|------|-----------------------------|-----------|
| 20% Glass Fibre Reinforced Flame Retardant Nylon-6 Compound (Akulon K-222 KG V4 Black) | 1 kg | 1. Nylon-6 Chips / Granules | 0.6699 kg |
|                                                                                        |      | 2. Glass Fibre              | 0.2060 kg |
|                                                                                        |      | 3. Master Batch / Colourant | 0.0103 kg |
|                                                                                        |      | 4. Calcium Stearate         | 0.0202 kg |
|                                                                                        |      | 5. Melamine Cynurate        | 0.1236 kg |

**RLA may take consequential action as per Policy / Procedures.**

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| Case No.:4/13/87-ALC1/2014        | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br><b>Approved</b> |
| HQ File<br>:01/87/050/00110/AM15/ | RLA File<br>:31/83/040/00036/AM15/ | Lic.No/Date:3110064111<br>23.05.2014       |                            |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 11.07.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                            | QTY  | IMPORT ITEM                 | QTY       |
|----------------------------------------------------------------------------------------|------|-----------------------------|-----------|
| 20% Glass Fibre Reinforced Flame Retardant Nylon-6 Compound (Akulon K-222 KG V4 Black) | 1 kg | 1. Nylon-6 Chips / Granules | 0.6699 kg |
|                                                                                        |      | 2. Glass Fibre              | 0.2060 kg |
|                                                                                        |      | 3. Master Batch / Colourant | 0.0103 kg |
|                                                                                        |      | 4. Calcium Stearate         | 0.0202 kg |
|                                                                                        |      | 5. Melamine Cynurate        | 0.1236 kg |

**RLA may take consequential action as per Policy / Procedures.**



|                                   |                                    |                                            |                     |
|-----------------------------------|------------------------------------|--------------------------------------------|---------------------|
| Case No.:4/10/87-ALC1/2014        | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:16/87-ALC1/2014<br>16.07.2014 | Status:<br>Approved |
| HQ File<br>:01/87/050/00092/AM15/ | RLA File<br>:31/83/040/00040/AM15/ | Lic.No/Date:3110064117<br>28.05.2014       |                     |

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 11.07.2014, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                         | QTY  | IMPORT ITEM                   | QTY       |
|-------------------------------------------------------------------------------------|------|-------------------------------|-----------|
| Unfilled Flame Retardant PA 6 (Nylon-6) Compound (Akulon K-FKM V5/C/KN.00.73/76510) | 1 kg | 1. Nylon-6 Chips / Granules   | 0.6400 kg |
|                                                                                     |      | 2. Melamine Cynurate (MCA-01) | 0.3812 kg |
|                                                                                     |      | 3. Calcium Stearate           | 0.0031 kg |
|                                                                                     |      | 4. Master Batch               | 0.0052 kg |

**RLA may take consequential action as per Policy / Procedures.**

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|                                                                                                                         | <b>Case No.:1/13/87-ALC1/2014</b> | <b>Party Name:DSM INDIA PVT. LTD</b> | <b>Meet No/Date:16/87-ALC1/2014<br/>16.07.2014</b> | <b>Status:<br/>Deferred</b> |
| 39                                                                                                                      | HQ File<br>:01/87/050/00107/AM15/ | RLA File<br>:31/83/040/00061/AM15/   | Lic.No/Date:3110064404<br>16.06.2014               | Defer<br>Date:06.08.2014    |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 14.07.2014.<br>Comments awaited from D/o C&PC. |                                   |                                      |                                                    |                             |

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|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------|----------------------------------------------------|-----------------------------|
|                                                                                                                                                                                             | <b>Case No.:1/16/87-ALC1/2014</b> | <b>Party Name:NITREX CHEMICALS INDIA LTD.,</b> | <b>Meet No/Date:16/87-ALC1/2014<br/>16.07.2014</b> | <b>Status:<br/>Deferred</b> |
| 40                                                                                                                                                                                          | HQ File<br>:01/87/050/00141/AM15/ | RLA File<br>:52/24/040/00014/AM15/             | Lic.No/Date:5210041147<br>03.07.2014               | Defer<br>Date:06.08.2014    |
| <b>Decision:</b> The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case. |                                   |                                                |                                                    |                             |

|    |                                                                                                                                                                                                                                                                                                                                                                                 |                         |                        |           |
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| 41 | Case No.:2/16/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                                      | Party Name:FARCOM CABLE | Meet No/Date:16/87-    | Status:   |
|    |                                                                                                                                                                                                                                                                                                                                                                                 | SYSTEMS PRIVATE         | ALC1/2014              | Withdrawn |
|    |                                                                                                                                                                                                                                                                                                                                                                                 | LIMITED,                | 16.07.2014             |           |
|    | HQ File                                                                                                                                                                                                                                                                                                                                                                         | RLA File                | Lic.No/Date:0710105528 |           |
|    | :01/87/050/00142/AM15/                                                                                                                                                                                                                                                                                                                                                          | :07/24/040/00107/AM15/  | 07.07.2014             |           |
|    | <b>Decision:</b> The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on <b>repeat basis</b> (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 1/AM15 held on 04.04.2014. Hence, the Committee decided to <b>withdraw</b> the case. |                         |                        |           |

Meeting ended with thanks to Chair and all participants.

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 राम चरण मीणा R. C. MEENA  
 उप महानिदेशक (विदेश व्यापार)  
 Dy. Directorate General of Foreign Trade  
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 Udyog Bhawan, New Delhi-11



